

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 762 of 2020

IN THE MATTER OF:

Tatwa Technologies Ltd.

...Appellant

Versus

Vijay Kumar Iyer & Anr.

...Respondents

Present:

For Appellant: Mr. Ninad Deshpande, Ms. Manisha Kanojia, Mr. Manoj Garg and Mr. Shivalok Yashovardhan, Advocates.

For Respondents: Mr. Vaijayant Paliwal and Mr. Anoop Rawat, Advocates.

ORDER
(Through Virtual Mode)

08.09.2020: Apart from other grounds raised in the appeal Mr. Ninad Deshpande, Advocate representing the Appellant submits that Appellant's application against rejection of claim of an amount exceeding Rupees One Crore has not been decided by the Adjudicating Authority.

Issue notice upon Respondents. Notice on behalf of Respondents is waived and accepted by Shri Anoop Rawat, Advocate. No further notice needs to be issued upon Respondents. Learned counsel for the Appellant may provide complete set of appeal paper book to learned counsel for the Respondents within three days. Reply affidavit/ response may be filed by the Respondents within 20 days. Rejoinder thereto, if any, may be filed within 10 days thereof.

List the appeal 'for admission (after notice)' on **13th October, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/gc